

Serial No. of Order	Date of Order	Order with Signature
3	13-11-95	<p>As the applicant's counsel states before us that no appeal has been preferred against the order of removal from service, passed on 11.9.1995, we direct him to prefer the appeal and then, if so advised, to approach this Tribunal after the appeal is disposed of. We permit him to withdraw the Original Application.</p> <p style="text-align: right;">Vice-Chairman Chairmanship Member (Admn.)</p> <p style="text-align: right;">H. S. 27/10/95 Bench 27.10.95</p> <p style="text-align: right;">Registration</p> <p style="text-align: right;">For Admn. from 27/10/95</p> <p style="text-align: right;">Bench 27/10/95</p> <p style="text-align: right;">for admission of intervention prayer.</p> <p style="text-align: right;">R.D. 31/10/95 Bench</p>